POST OFFER ADVERTISEMENT FOR THE ATTENTION OF THE SHAREHOLDERS OF

THINKSOFT GLOBAL SERVICES LIMITED

Thinksoft

Registered office: 6A, Sixth Floor, Prince Infocity II, No. 283/3 & 283/4, Rajiv Gandhi Salai (OMR), Kandanchavadi, Chennai - 600096; Tel: +91 (44) 4392 3200, Fax: +91 (44) 4392 3258

Open offer for acquisition of 3,051,475 Equity Shares from the Shareholders of Thinksoft Global Services Limited ("Target Company") by SQS Software Quality Systems AG ("Acquirer")

This Post Offer Advertisement is being issued by ICICI Securities Limited ("**Manager to the Offer**") on behalf of the Acquirer, in connection with the open offer to acquire up to 3,051,475 equity shares of the Target Company having a face value of ₹ 10 each ("**Equity Shares**"), representing 29.22% of the fully diluted voting equity share capital of the Target Company as of the 10th (tenth) Working Day from the Closure of the Tendering Period ("**Offer**"), in compliance with regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("**SEBI (SAST) Regulations**"). The detailed public statement ("**DPS**") with respect to the Offer was published in the following newspapers:

Newspaper	Language	Editions	Date of Publication
Financial Express	English	All	November 18, 2013
Jansatta*	Hindi	All	November 19, 2013
Mumbai Lakshadeep	Marathi	Mumbai	November 18, 2013
Makkal Kural	Tamil	Chennai	November 18, 2013

* Please note that due to a technical error at the end of the Indian Express Group, the DPS could not be published in Jansatta, a Hindi national daily with wide publication ("Jansatta"), on November 18, 2013 and the same was published in Jansatta on November 19, 2013.

1. Target Company : Thinksoft Global Services Limited
2. Acquirer : SQS Software Quality Systems AG
3. Manager to the Offer : ICICI Securities Limited
4. Registrar to the Offer : Link Intime India Private Limited
5. Offer Details
   a. Date of opening of the Tendering Period : Friday, February 14, 2014
   b. Date of closure of the Tendering Period : Monday, March 03, 2014
6. Date of completion of payment of consideration and communication of rejection/acceptance: Wednesday, March 12, 2014
7. Details of Acquisition:

Sl. No.	Particulars	Proposed in the Letter of Offer		Actuals	
7.1	Offer Price per Equity Share (₹)	260.00		260.00	
7.2	Aggregate number of Equity Shares tendered	Not Applicable		29,240	
7.3	Aggregate number of Equity Shares accepted	3,051,475		29,085	
7.4	Size of the Offer (₹)(Number of Equity Shares multiplied by Offer Price per Equity Share)	793,383,500		7,562,100	
7.5	Shareholding of the Acquirer before Agreements/ Public Announcement (No. & %)	NIL 0.00%		NIL 0.00%	
7.6	Equity Shares acquired by way of Share Purchase Agreements ("SPA") at ₹ 260.00 per Equity Share				
	Acquisition Shares *	2,644,612 Equity Shares 25.33% of the Fully Diluted Share Capital		2,644,612 Equity Shares 25.33% of the Fully Diluted Share Capital, which has been completed by the Acquirer on December 27, 2013	
	Top Up Shares *	Up to 2,803,871 Equity Shares, 26.85% of the Fully Diluted Share Capital		2,803,871 Equity Shares, 26.85% of the Fully Diluted Share Capital, shall be completed by the Acquirer in accordance with the terms of the SPA and regulation 22(3) of the SEBI (SAST) Regulations	
7.7	Equity Shares acquired by way of Offer at ₹ 260.00 per Equity Share • Number • % of Fully Diluted Share Capital	3,051,475 29.22%		29,085 0.28%	
7.8	Equity Shares acquired after Detailed Public Statement	The Acquirer has not acquired or proposed to acquire any Equity Shares, other than those in terms of the SPA and the Letter of Offer as stated in serial numbers 7.6 and 7.7 above		The Acquirer has not acquired any Equity Shares, other than those acquired by way of the SPA and the Offer as stated in serial numbers 7.6 and 7.7 above	
7.9	Post Offer shareholding of Acquirer • Number • % of Fully Diluted Share Capital	5,696,087 54.55%		5,477,568 52.45%	
7.10	Pre & Post Offer shareholding of the Public #	Pre Offer	Post Offer	Pre Offer	Post Offer
	• Number	4,993,998	4,746,394	4,993,998	4,964,913
	• % of Fully Diluted Share Capital	47.82%	45.45%	47.82%	47.55%

** In terms of the SPA, in the event the sum of the Acquisition Shares and the Equity Shares acquired by the Acquirer pursuant to the Offer is less than 5,638,908 Equity Shares, the Selling Shareholders have agreed to sell to the Acquirer, in addition to the Acquisition Shares, such number of Equity Shares, which are equal to the shortfall, subject to a maximum of 2,803,871 Equity Shares, referred as Top Up Shares*

 # Please note that the Pre Offer public shareholding does not include: (i) the shares held by the erstwhile promoters and promoter group of the Target Company; and (ii) the Acquisition Shares acquired by the Acquirer. Whereas, the Post Offer public shareholding does not include: (i) the Acquisition Shares acquired by the Acquirer; (ii) The Equity Shares acquired by the Acquirer pursuant to the Offer; and (iii) the Top Up Shares that shall be acquired by the Acquirer in accordance with the terms of the SPA and regulation 22(3) of the SEBI (SAST) Regulations.

8. The Acquirer along with its Directors, severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under the SEBI (SAST) Regulations.
9. A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Limited, National Stock Exchange of India Limited and at the registered office of the Target Company.
10. Capitalized terms used in this advertisement, but not specifically defined herein, shall have the same meaning as ascribed to them in the Letter of Offer dated February 03, 2014.

Issued for and on behalf of the Acquirer, by the Manager to the Offer

ICICI Securities

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Place : Cologne, Germany
Date : March 18, 2014

PRESSMAN

Size: 16 (w) x 26 (h)